

PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
Notification
The 28th April, 2011

No. 21-Leg./2011.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th April, 2011 and is hereby published for general information:-

THE PUNJAB SECURITY OF LAND TENURES (SECOND AMENDMENT)
ACT, 2011

(Punjab Act No. 17 of 2011)

AN

ACT

Further to amend the Punjab Security of Land Tenures Act, 1953.

Be it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Security of Land Tenures (Second Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Security of Land Tenures Act, 1953 (hereinafter referred to as the principal Act), in section 9, in sub-section (I), in clause (vii), at the end, for the sign “.”, and word “; and” Shall be substituted, and thereafter, the following proviso shall be added, namely:-

Amendment in section 9-A of Punjab Act X of 1953.

“(viii) has the tenancy for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired.”

3. In the principal Act, in section 9-A, after the last proviso, the following proviso shall be added, namely:-

Amendment in section 9-A of Punjab Act X of 1953.

“Provided further that the tenant, whose tenancy is for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired, shall not be entitled to the benefit of this section.”

4. In the Principal Act, the existing section 17, shall be renumbered as sub-section (I), and after sub-section (I) as so renumbered, the following sub-section shall be added, namely:-

“(2) The provisions of sub-section (I) shall not be applicable, where the tenancy is for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired.”

5. In the principal Act, after section 18, the following section shall be inserted,

Namely:-

“18-A. The provisions of section 18 shall not be applicable, where the tenancy is for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired.

Amendment
in section 9-
A of Punjab
Act X of
1953.

Insertion of
section 18-A
in Punjab Act
X of 1953.

Provisions of
section 18, not to
apply to tenancy for
a fixed term.

GOBINDER SINGH,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.